

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 324 of 2013 in
DFR No. 1997 of 2013

Dated : 24th October, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Orissa State Load Despatch Centre

.... Appellant(s)

Versus

M/s Aarti Steels Ltd. & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. R.K. Mehta
Counsel for the Respondent(s): Mr. Pawan Upadhyay
Mr. Kaustuv P. Pathak

ORDER

I.A. No. 324 of 2013
(Appl. for condnoation of delay)

This is an Application to condone the delay of 86 days in filing the Appeal as against the Order dated 09.05.2013. Mr. Pawan Upadhyay, the learned counsel appearing for Respondent No.4 is filing Vakalatnama today. Other Respondents have not appeared despite service of notice.

We have gone through the affidavit and also heard the learned counsel for the parties.

In view of the fact that sufficient cause has been shown to condone the delay, the delay is condoned.

The Registry is directed to number the Appeal and post for Admission on 28.10.2013.

(Rakesh Nath)
Technical Member
ts/pg

(Justice M. Karpaga Vinayagam)
Chairperson